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ITEM NO.114

COURT NO.10

SECTION XVII

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 2681 OF 2006

M/S MAHYCO MONSANTO BIOTECH-INDIA LTD.

Appellant (s)

VERSUS

THE STATE OF A.P & ORS

Respondent(s)

(With appln(s) for modification and intervention)

WITH W.P(C) NO. 306 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent)

W.P(C) NO. 339 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent and with office report)

W.P(C) NO. 351 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent and with office report)

Date: 13/03/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE

HON'BLE MR. JUSTICE HARJIT SINGH BEDI

For Appellant(s) Mr.Ashok H.Desai, Sr.Adv.
Mr. Subramonium Prasad,Adv.

For Respondent(s)
Mr. Rajesh Prasad Singh,Adv.

Mr. A.V. Rangam,Adv.

Mr. D.N. Goburdhan,Adv.

Mr. R.N. Keshwani,Adv.

Mr. V.G. Pragasam,Adv.
Mr.S.J.Aristotle, Adv.
Mr.Prabu Rama Subramanian, Adv.

Mrs.Revathy Raghavan,Adv.

Mrs.D. Bharathi Reddy,Adv.
Mr.Debojit Borkakati, Adv.

Mr. Abhishek Chaudhary,Adv.

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Mr. Sanjay R. Hegde, Adv.
Mr.Amit Kr.Chawla,Adv.
Mr.Vikrant Yadav, Adv.
Mr.Arul Verma, Adv.

Mr.Anil Kumar Tandale, Adv.

Ms.Abha R.Sharma,Adv.
Mr.Sanjay V.Kharde, Adv.
Mrs.Asha Gopalan Nair, Adv.

Mrs.Hemantika Wahi, Adv.
Ms.Pinky, Adv.

UPON hearing counsel the Court made the following

ORDER

Since the matter will be listed before MRTP on 21.03.2008, let these matters be listed after 21.03.2008.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master